

DIVISION BENCH
COURT - I

O-208

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

TP/5(KB)2023
IA(COMPANIES.ACT)/45(KB)2024, IA(COMPANIES.ACT)/46(KB)2024,
IA(COMPANIES.ACT)/98(KB)2023, IVN.P/7(KB)2023,
COMP.APPL/13(KB)2023, IA(COMPANIES.ACT)/51(KB)2024,
IA(COMPANIES.ACT)/52(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05TH APRIL 2024

IN THE MATTER OF	SUKAMAL BISWAS VS SHREE SANYEEJI STEEL & POWER LIMITED
UNDER SECTION	SEC 433(E)/433(F) OF CA 1956

Appearances (via video conferencing/physically)

Mr. K.C. Garg, Adv.] For the Gopal Saraf
Ms.Sunita Agarwal, Adv.]

Ms.Jayati Chowdhury, Adv.] For the Suspended Board of Directors
Ms.Rashmi Singhee, Adv.]
Ms.Priya Malakar, Adv.]

Mr.Dripto Majumdar, Adv.] For the RP
Mr.Candan Mohata, Adv.]
Mr.Sanjai Kr. Gupta, RP]

ORDER

1. Ld. Counsel for the parties present.
2. **IA(COMPANIES.ACT)/45(KB)2024**
 - a. This IA has been filed by the RP for placing on record the report certifying constitution of Committee of Creditors which is at Page Nos. 27 to 33. This IA is accompanied by an affidavit of RP at Page No. 8.
 - b. This report is taken on record. This IA is allowed and disposed of.
3. **IA(COMPANIES.ACT)/46(KB)2024**

- (a) This IA has been filed for seeking direction to the Official Liquidator to comply with order dated 28th of February 2024 passed by this Tribunal.
- (b) While moving this application, Ld. Counsel appearing for applicants states that the Official Liquidator beasked to provide the documents sought by the applicant as directed in the order dated 28th February 2024.
- (c) Ld. Counsel placed reliance on Paragraphs 5 to 12 of this IA while making his submissions.
- (d) This IA is accompanied by an affidavit of applicant at Page Nos. 15 to 16.
- (e) Registry is directed to issue notice to respondent by speed post and by email and place the tracking information on record.
- (f) Post this matter on **17.05.2024**.
- (g) In the meantime, the Official Liquidator will file its compliance affidavit indicating in detail the compliance of order dated 28th February, 2024 with an advance copy to the applicant.

4. **IA(COMPANIES.ACT)/51(KB)2024 & IA(COMPANIES.ACT)/52(KB)2024**

- (a) Ld. Counsel for the applicant seeks three days' time to file hard copy of these IAs with the Registry. Time is allowed.
- (b) Post this matter on **17.05.2024**.

Balraj Joshi
Member (Technical)

Rohit Kapoor
Member (Judicial)